

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT – 2

ITEM No.223 – IA 308 of 2020
ITEM No.224 – IA/338(AHM)2022
ITEM No.225 – IA/339(AHM)2022
in
CP(IB) 148 of 2019

Proceedings under Section 9 IBC

IN THE MATTER OF:

Devsaria iron & Steel co pvt Ltd
V/s
Perfect Boring Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 17/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : None present in IA 308 of 2020
For the Erstwhile RP : Mr. Arjun Sheth, Adv. Mr. Rajiv Chawla, Adv. for
For the Respondent : Mr. Gaurav Sharma, Adv. for Mr. Mandeep Singh Saluja

ORDER

IA 308 of 2020

None present for the applicant. These are preferential transactions to be pursued by SRA. In the interest of justice, matter stands adjourned to 19.06.2024.

IA/338(AHM)2022 & IA/339(AHM)2022

Ld. Counsel for the applicant seeks time to file a copy of the resolution plan by way of affidavit.

List for further consideration on 19.06.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)